

Central Administrative Tribunal, Allahabad.

Registration No. O.A.373 of 1987

(3)

A.K.Pathak ....

Applicant.

Railway Board and others ... Vs.

Hon.D.S.Misra, AM Respondents.

Hon.G.S.Sharma, JM

(By Hon.G.S.Sharma, JM)

This petition under Section 19 of the Administrative Tribunals Act XIII of 1985 has been filed for declaring the result of the competitive examination held by the Railway Service Commission on 22.2.1981 and for quashing the result, declared on 22.9.1983 and 20.2.1984. It is alleged that the applicant met the Chairman, Railway Service Commission several times for redress but to no result and he ultimately sent a representation on 30.9.1986 and thereafter again met the Chairman personally on 10.4.1987 and was informed that as the matter was subjudiced before the Tribunal, the result can be declared only as and when the matter is decided by the Tribunal. On the question of limitation, it has been submitted that as similar other matters are pending before this Tribunal, it is a fit case in which the Tribunal should condone the delay in the filing the petition and treat it within the limitation. We have carefully considered the contention raised on behalf of the applicant before us and find that the cause shown for filing this petition so late is not sufficient to condone the delay and the written representation dated 30.9.1986 made after several oral representations cannot be considered for extending the period of limitation. The petition is accordingly dismissed summarily as time barred.

MEMBER (A)

Dated 9.12.1987

kkb

Sharma  
9/12/87

MEMBER (J)